

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No.17/2019-Customs

New Delhi, the 15th June, 2019

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and sub-section (12) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 50/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 785(E), dated the 30th June, 2017, namely:-

In the said notification,-

(a) in the Table,-

(i) serial number 14A and the entries relating thereto shall be omitted;

(ii) after serial number 24A and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)	(6)
"24AA	0802 11 00	All goods originating in or exported from the United States of America	Rs. 41 per kg/-	-	-";

(iii) after serial number 32A and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)	(6)
"32 B	0808 10 00	All goods originating in or exported from the United States of America	70%	-	-";

(iv) serial number 177A shall be renumbered as serial number 177B and before the serial number 177B as so renumbered, the following serial number and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)	(6)
"177A	2809 20 10	All goods originating in or exported from the United States of America	10%	-	-";

(b) for the second proviso, the following proviso shall be substituted namely:-

"Provided further that nothing contained in entries against serial numbers 21C, 21D, 24A, 24B, 26A, 32A, 177, 177B, 249A, 250A, 371A, 371B, 376A, and 377A of the said Table shall apply to goods originating in the United States of America.";

(c) the third proviso shall be omitted.

2. This notification shall come into force from the 16th day of June, 2019.

[F. No. 341/15/2018- TRU]

(Ruchi Bisht)
Under Secretary to the Government of India

Note: The principal notification No.50/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 785(E), dated the 30th June, 2017 and last amended *vide*, notification No. 15/2019-Customs, dated the 14th May, 2019, published, *vide*, number G.S.R.361 (E), dated the 14th May, 2019.